

borders and perhaps they were misunderstood to be intruders. Eventually, they were arrested. Five of them were arrested and one was dead. They were in prison for quite some time. When the matter came before the court, one of them could speak some broken English. And they had some identity cards. So the court released them. And they were taken to the Indian border and released. But by then, quite a lot of time had been lost. They returned home on 12th August. From 13th June to 12th August, for two months, either they were in the high sea struggling to survive or they were in the prison. When they returned, as they were leaving, they found another five fishermen also in custody, in jail, and, probably, they were also in the same situation

This is a position which is quite typical of many of these very poor fishermen who go out into the high sea. They face cyclones or some other natural disasters and eventually land up in a foreign country. They are treated very harshly and they do not get much help. While raising this issue, I would request the Government to take into account two or three points.

One is, are we having a sufficiently adequate system for giving a warning to the fishermen? Now, one or two days' warning may not be enough because they may be at a distance from where they cannot come back within one or two days. I would like to know whether we can improve upon the system for monitoring the weather, improve the system for signalling the changes in the weather to the fishermen on the deep sea and whether this could be done sufficiently in advance so that these boats can return safely. Another point is, what can the Coast Guard do in this regard or what can the Air Force do in this regard? I know that in the developed countries, they have a system through which their helicopters and other systems operate whenever fishermen are in trouble. Whenever they find that some fishermen are missing, immediately signals go out to

all the ships and boats and the helicopters move around and eventually, they locate them and rescue them. I do not know whether such a system is there. But since fishing is becoming more and more an important economic activity. I would certainly urge upon the Government to improve upon this because this is very, very important for the survival of fishermen. Otherwise, the survival of fishermen in the deep sea becomes a matter of question.

Lastly, I would raise the question about diplomacy. Now, these things are happening quite regularly. It is not a question of something happening only with five, six fishermen. This is happening regularly. I would request the Foreign Office to take this matter up seriously and whenever such things happen, our missions in the neighbouring countries should be alerted so that they can take proper action to save these poor people, so that these poor people, not knowing the language, do not have to languish in jail for more than a month without knowing what will happen to their future. Thank you.

THE DEPUTY CHAIRMAN: Now, I have still seven Zero Hour mentions and ten Special Mentions. I do not know how we will finish them. Of course, the dock in the House has got stuck up at 12.30. We cannot go by that. It is 12.37 now. The House should decide how we would do it. Now, Mr. Ambedkar.

**RE. KILLING OF DR. WAGHMARE  
AND MR. ATMARAM IN  
MAHARASHTRA BY GOVERNMENT  
OFFICIALS**

SHRI PRAKASH YASHWANT AMBEDKAR (Nominated): Madam Deputy Chairman, through you, I am raising a very serious issue, relating to certain killings in the State of Maharashtra. One political worker, Dr. Suresh Waghmare, from Chandapur and the other Adivasi worker, Mr. Atmaram, from Gachharoli, both have been murdered by the govern-

ment officials. Mr. Atmaram was murdered in the police station whereas. Dr. Suresh Waghmare was burnt by four officials. In their dying declaration before the District Magistrate both had described the manner in which they were killed. Even the dying declaration which they had made was videotaped. Even after having videotaped their version, the State Government of Maharashtra have taken upon themselves the role of the investigator and the judge. They asked the State Government to investigate the matter, and after investigation, the Government of Maharashtra has come to the conclusion that these are not murders. They have said that this was only an attempt to suicide. The cases that are being framed against the officials are that they have forced these two persons to commit suicide. This is one aspect of the matter. Secondly, there is also another issue relating to law and order in Maharashtra, that is, in the city of Mumbai, which is the costliest area. The tenants have formed associations in Mahim Dadar, Metunga., Kurla and Bandra.

THE DEPUTY CHAIRMAN: What are we discussing?

SHRI PRAKASH YASHWANT AM-BEDKAR: I am coming to the law and order situation in Maharashtra. This is what I have stated in my Zero Hour mention to the hon. Chairman *(Interruptions)* The complaint of these associations is that somebody is threatening them. *(Interruptions)*.

SHRI SATISH PRADHAN (Maharashtra): Madam Chairperson, I may say that all these problems relate to the State Government. These matters have been taken up in a court of law also and whenever a State problem cannot be tackled or is reluctantly not being tackled by the State Government. There is a provision for that. *(Interruptions)*

SHRI PRAKASH YASHWANT AM-BEDKAR: We are the Council of States. This House is the Council of States.

*(Interruptions:)* A threat has been given to the tenants who are living there. So, it is not a matter where the court can do anything. *(Interruptions)* This matter is not before the court. The matter before the court is related to Ramesh Kini.

SHRI SATISH PRADHAN: Madam, the hon. Member has missed my point. This is a matter within the State and it relates to the State. If the Government machinery is not doing what the hon. Member feels ought to be done, then there are methods available...*(Interruptions)*. This is not the way. *(Interruptions)*.

SHRI PRAKASH YASHWANT AM-BEDKAR: We are the Council of States. *(Interruptions)*.

SHRI SATISH PRADHAN: I am not a counsel for the State. I belong to that State. *(Interruptions)*.

SHRI PRAKASH YASHWANT AM-BEDKAR: No, no. This is the Council of States where I have raised my matter. *(Interruptions)*.

श्री मुकेश आर० पटेल (महाराष्ट्र): आप जो बात कह रहे हैं उसको पोलिटिसाईज़ न करें। पोलिटिसाईज़ नहीं करेंगे तो शाब्द उनके न्याय मिल जाएगा।

श्री प्रकाश यशवंत अम्बेडकर: मैं पोलिटिसाईज़ नहीं कर रहा हूँ...*(व्यवधान)*

श्री एन०के०पी० सलवे (महाराष्ट्र): कितनी दफा हमने डिस्कस किया है यैडम...*(व्यवधान)*

श्री प्रकाश यशवंत अम्बेडकर: उनके न्याय मिला नहीं है, मैं इतना बता रहा हूँ...*(व्यवधान)*

SHRI N.K.P. SALVE: Madam, we have discussed many times such issues which are of public interest and this distinction of our authority and the authority of the State Legislature is there. But where the question involved is that of law and order generally in any State. I think this House is well within its right to discuss the matter. What is more important is that the Chairman has permitted that. *(Interruptions)*

SHRI PRAKASH YASHWANT AMBEDKAR: Salve Ji, I will just read out what I have written. (*Interruptions*) Ousting of tenants in Bombay. (*Interruptions*)

SHRI SATISH AGARWAL (Rajasthan): The issue relating to the Scheduled Castes and the Scheduled Tribes, is the only exception. So far as law and order is concerned, we do not discuss the total law and order problem unless there is a constitutional break-down. (*Interruptions*).

SHRI PRAKASH YASHWANT AMBEDKAR: I Jiave given a specific notice. It relates to the ousting of tenants in Bombay. (*Interruptions*).

THE DEPUTY CHAIRMAN: I haven't got that.

SHRI PRAKASH YASHWANT AMBEDKAR: It is here with me.

THE DEPUTY CHAIRMAN: It may be with you. (*Interruptions*).

SHRI PRAKASH YASHWANT AMBEDKAR: I have been permitted by the Chairman to raise it. (*Interruptions*).

SHRI N.K.P. SALVE: What has the Chairman permitted you? (*Interruptions*).

THE DEPUTY CHAIRMAN: Let me apprise the House as to what has been permitted. What is written on my paper, on my document? "Killing of Dr. Waghmare and Mr. Atmaram in Maharashtra by the government officials." (*Interruptions*).

SHRI PRAKASH YASHWANT AMBEDKAR: Madam, may I read out what I have written? It is like this. Special Mention regarding the demand by the tenants association in Bombay and the fate of the constables. (*Interruptions*). If something else is written over there, I am not interested to know it. This is what-I have written and this is what the Chairman has permitted me. (*Interruptions*).

SHRI SATISH AGARWAL: You might have written anything. (*Interruptions*).

THE DEPUTY CHAIRMAN: As and when anything is permitted by the Chairman, I go by that order. These papers have come from the Secretariat after they have been cleared by the Chairman. I allowed you to speak on the subject. There may be many things happening in the State of Maharashtra or the rest of the country. We cannot take them up at this time. (*Interruptions*).

SHRI PRAKASH YASHWANT AMBEDKAR: I would like to read out what has been allowed by the Chairman.

THE DEPUTY CHAIRMAN: I do not know what has been allowed. If it was allowed, it should have appeared on my paper. (*Interruptions*).

SHRI PRAKASH YASHWANT AMBEDKAR: This is what the Chairman has permitted. (*Interruptions*).

THE DEPUTY CHAIRMAN: I do not know. This is what the Secretariat has given to me.

SHRI PRAKASH YASHWANT AMBEDKAR: My Zero Hour mention is with regard to the demand of tenants associations in Bombay. (*Interruptions*).

THE DEPUTY CHAIRMAN: Are you disputing what the Chairman has allowed?

SHRI SATISH AGARWAL: Madam, he is reading out only what he has applied for.

THE DEPUTY CHAIRMAN: I am not objecting to his applying for permission to speak anything. (*Interruptions*)... I am only confining him to the things which are permitted here. (*Interruptions*)...

SHRI PRAKASH YASHWANT AMBEDKAR: Madam, what is this then? (*Interruptions*)...

THE DEPUTY CHAIRMAN: I don't know. (*Interruptions*)...

SHRI TRILOKI NATH  
CHATURVEDI (Uttar Pradesh): Mr.  
Ambedkar, it means only that you may be  
present in this House (*Interruptions*)...

SHRI PRAKASH YASHWANT  
AMBEDKAR: No. It means that the  
Chairman has permitted it.  
(*Interruptions*)...

The fact is here. (*Interruptions*)... The  
Chair is objecting. The Members are not  
objecting. (*Interruptions*)...

THE DEPUTY CHAIRMAN: I am  
not objecting. (*Interruptions*)... Mr.  
Ambedkar, please mind your words. The  
Chair is not objecting. I take a serious view  
of this remark. (*Interruptions*)...

SHRI SATISH AGARWAL: The Chair is  
not objecting. The Members are objecting.  
(*Interruptions*)...

THE DEPUTY CHAIRMAN: I am not  
objecting. I am only confining you to the  
permission that the Chairman has given,  
which is written on my paper.  
(*Interruptions*)... I don't have all the  
documents which you have presented to the  
Chairman. I have a matter which is there.  
(*Interruptions*)... Never before has there been  
a dispute about the Chairman's permission in  
this House. (*Interruptions*)... I don't  
understand it. (*Interruptions*)...

SHRI PRAKASH YASHWANT  
AMBEDKAR: This is what I have stated and  
if there is anything else, it is not my issue.  
(*Interruptions*)... This is the issue for which I  
have asked permission. If something else is  
there, Madam, I cannot help it.  
(*Interruptions*)... I will just point out to you  
what I have been permitted. (*Interruptions*)...

THE DEPUTY CHAIRMAN: Let the  
Secretariat apprise me of the permission  
which has been given to you and why the  
topic is the killing of Mr. Waghmare.  
(*Interruptions*)...

SHRI PRAKASH YASHWANT  
AMBEDKAR: I have also stated about a  
constable. (*Interruptions*)...

already made your point. (*Interruptions*)...

SHRI PRAKASH YASHWANT  
AMBEDKAR: No. I don't make.  
(*Interruptions*)...

THE DEPUTY CHAIRMAN: Mr.  
Ambedkar, will you please take your seat? I  
have been informed by the Secretary-General  
that you had asked for permission to raise the  
issue of killing of Dr. Waghmare and Mr.  
Atmaram. It has been permitted. So, please  
don't ever dispute the Chairman's permission.  
It has never happened. (*Interruptions*)... It has  
never been done. (*Interruptions*)...

SHRI PRAKASH YASHWANT  
AMBEDKAR: Madam, if I may be  
permitted, I have submitted the papers.  
(*Interruptions*)... I have asked the Chairman.  
(*Interruptions*)... I have the papers with me  
and the Chairman has permitted.  
(*Interruptions*)...

THE DEPUTY CHAIRMAN: I don't know.  
I go by the paper which comes to me from the  
Secretariat. (*Interruptions*)... Mr. Ambedkar,  
please take your seat. Shri S.S. Ahluwalia.  
(*Interruptions*)... Whatever is permitted, I  
have permitted you to raise. (*Interruptions*)...  
I cannot go beyond that. There are many  
Members who ask for half-a-dozen things.  
The Chairman permits whatever he thinks  
right in his wisdom. He has permitted you to  
raise the issue of Waghmare's killing. I have  
allowed you. (*Interruptions*)...

SHRI N.K.P. SALVE: It is unexceptional  
what you say, Madam. We bow down to it.  
(*Interruptions*)...

THE DEPUTY CHAIRMAN: It is not me.  
It is what the papers say. (*Interruptions*)...

SHRI N.K.P. SALVE: Absolutely, Madam.  
There is no dispute about that. I am the last  
person to dispute as to what the issue is  
which is allowed by the Chairman. When you  
say that has been allowed, so far as I am  
concerned, it is

the end of the matter. On a point of procedure I want to submit. Madam, if he is raising a related issue, you may allow because this itself is a State matter. The objection of the Member is that the forum has to be something else. This, the killing of these two people in the police custody, itself is a State matter. If this is being permitted and if there is a related matter, I submit respectfully that you in your discretion, if you think it proper, may allow that.

THE DEPUTY CHAIRMAN: Mr. Salve, I didn't concede to the objection by the hon. Member. We have taken up the law and order situation in the States, whether it is this State or that State. As Mr. Satish Agarwal has mentioned, in exceptional cases where women or children or SCs and STs are involved at that point of time the hon. Chairman gives permission. Anyway, in his wisdom, the Chairman has permitted a special mention on which I am allowing him to speak. I have the title before me. Now I am quite sure that there could be many things behind the killings. That he has mentioned. If there are any law and order problems in Maharashtra, he can give another notice to the hon. Chairman and get his permission and I wouldn't have any objection. I have other Members who are listed after him. If the Members want to discuss the other issue, there is no objection. He can ask for permission and go ahead with it. Many Members have given two or three special mentions. Out of them, one is permitted. So, I am allowing him to speak on the one which is permitted. I have not seen what papers he has got. What the Secretariat writes I go by that. I go by the Order Paper. *(Interruptions)...*

SHRI PRAKASH YASHWANT AMBEDKAR: Madam, you see the paper and see what the Chairman has permitted. *(Interruptions)...*

SHRI N.K.P. SALVE: Madam, I am not challenging you at all. Not for a moment am I challenging your authority. *(Interruptions)...*

THE DEPUTY CHAIRMAN: It is not my authority. It is the Chairman's authority.

SHRI N.K.P. SALVE: As mentioned by you. Madam, it is the Chairman's authority. All that I am submitting. Madam, is that if he is dealing with the issue of misbehaviour of the police and in that connection if he mentions the interests of the tenants in Bombay—you stay there, Madam, and you know it yourself—in your discretion if you think that it could be allowed, it may be allowed. *(Interruptions)...*

SHRI PRAKASH YASHWANT AMBEDKAR: Madam, there are no police officials... *(Interruptions)...*

THE DEPUTY CHAIRMAN: Mr. Ambedkar, in the papers which you sent to me, there are three matters. One is Mr. Waghmare's one is law and order situation in Maharashtra, about some murder, and one is this... *(interruptions)...*

SHRI PRAKASH YASHWANT AMBEDKAR: Madam, it is the first letter that has been permitted.

THE DEPUTY CHAIRMAN: I do not know how the Secretariat permitted, how the Secretariat put the stamp on it because this is a letter...

SHRI PRAKASH YASHWANT AMBEDKAR: Madam, ...

THE DEPUTY CHAIRMAN: Just one second. Will you please let everybody know, and Members should also know, what has happened? One should not feel that the Chairman has done something wrong. So, there is a letter which you have written to the Chairman on which the H.C. has permitted while the notice of the Zero Hour and submissions have got no permission. What shall I go by? ...*(interruptions)...* These are the papers which you have given. Mr. Ambedkar, these are the documents which you have given to the Chairman.

SHRI PRAKASH YASHWANT AMBEDKAR: But, Madam, what has been permitted?

THE DEPUTY CHAIRMAN: I don't know whether your letter is permitted or your notice ...*(interruptions)*...

SHRI PRAKASH YASHWANT AMBEDKAR: It was on the first letter, if you see that, on which the stamp was put. The normal procedure which is there ...*(interruptions)*...

THE DEPUTY CHAIRMAN: You know that. The normal procedure is that the permission is always granted on a notice. You have given two notices and a letter. The stamp is there on the letter, not on the notices. I do not know what the Secretariat has done. ...*(interruptions)*...

SHRI PRAKASH YASHWANT AMBEDKAR: But can I complete it?

THE DEPUTY CHAIRMAN: I do not know because there is a mess-up here.

SHRI PRAKASH YASHWANT AMBEDKAR: Madam,...

THE DEPUTY CHAIRMAN: Just a minute. Let me get apprised by her. ...*(interruptions)*... So, this is what the Secretariat tells me because you had a discussion with the Chairman; and she says that you wanted to discuss law and order; the Chairman only permitted this, and so it is being allowed. ...*(interruptions)*... *v* the Chairman permits anything under the sun or the moon, I will permit. I am here only to execute the orders of the Chairman,

SHRI PRAKASH YASHWANT AMBEDKAR: Madam, it was a specific issue which I was raising. I am not raising the law and order issue. It is a specific issue, as far as Bombay is concerned. What the tenants are saying is that they don't want to become Ramesh Kini. That's all. The demand of the Bombay Tenants Association is that they don't want to become Ramesh Kini as two

police officials who are working with ...*(interruptions)*...

THE DEPUTY CHAIRMAN: Then you register it.

SHRI PRAKASH YASHWANT AMBEDKAR: Thank you, Madam.

THE DEPUTY CHAIRMAN: Okay. Whatever the demand is, you register it and finish with it. Mr. Ahluwalia. ...*(Interruptions)* ... Any how, I never mind. These names if he wants to mention, he has a right to mention. How can you object to that?

#### RE. AMERICAN ARMS SUPPLY TO PAKISTAN AND UNPROVOKED FIRING BY PAKISTAN IN SIACHEN

श्री एस० एस० अहलुवालिया (बिहार): उपसभा-पति महोदया, मैंने इस सदन के माध्यम से 16 जुलाई को सरकार का ध्यान इस ओर आकर्षित किया था कि सियाचीन ग्लेशियर पर गोली-बारी चल रही है। पहली बात तो यह है कि उसका सरकार से हमें जवाब ही नहीं मिला है जबकि नार्मली एक महीने के अन्दर जवाब आ जाना चाहिये था, परन्तु अभी तक जवाब नहीं आया है कि वहाँ की क्या वस्तुस्थिति है? इस बीच फ्रैंक ब्राउन का अमेडमेट के तहत एक फ्रैंश कन्साइनमेंट आर्म्स एंड एम्पूनेशन्स का, मोटार्ज का पाकिस्तान को दिया गया है। 31 अगस्त को कराची बन्दरगाह पर पहुँचा और जिसको बड़े फुल्ल से पाकिस्तान में बेनजीर भुट्टो ने रिसिव किया और उसका खूब प्रचार किया। वे क्या ले रहे हैं, मुझे इससे कोई फ़बराहट नहीं है, परेशानी नहीं है, वे कुछ भी ले आवें। जब पाकिस्तान की लड़ाई हिन्दुस्तान से हुई तो उनके पास सेबर-जैट थे, हमारे पास जैट नहीं थे। लेकिन हमारे पास जांबाज फ़ाइटर्स थे। ...

(छवधान) ..

Madam, can you control the House, please? So many cross-talks are there.

THE DEPUTY CHAIRMAN: I know. ...*(Interruptions)* ... I was showing him the papers.

श्री एस० एस० अहलुवालिया: महोदया, मैं सदन में एक ऐसा मुद्दा उठा रहा हूँ, जिस पर सभी का ध्यान, सरकार और जनता का, जाना चाहिये। मैं यह बता रहा